IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL SOUTH ZONAL BENCH, CHENNAI

E/113/2009

(Arising out of Order-in-Appeal No.103/2008 dated 30.11.2008 passed by the Commissioner of Central Excise (Appeals), Madurai)

M/s. Lanxess India P. Ltd. Appellant

Vs.

Commissioner of Central Excise, Madurai Respondent

Appearance

None for the Appellant
Shri S. Govindarajan, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **18.09.2017**

Final Order No. 42124/2017

Per Bench

The above appeal came up for hearing as per the published list. The case was earlier listed for hearing on 9.8.2017. Today also there is no appearance on behalf of the appellant nor is there any request for adjournment. It is inferred that appellants are not interested to pursue the appeals.

Customs, Excise & Service Tax Appellate Tribunal

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed on account of default by the appellant.

(Operative portion of the order was pronounced in open court)

Sulekha Beevi

(**Madhu Mohan Damodhar**)
Member (Technical)

(**Sulekha Beevi C.S.**)
Member (Judicial)

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Customs, Excise & ... Tax Appellate Tribunal

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सीमाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (CESTAT)
चेन्नै / Chennai